

**IN THE HON'BLE COURT OF NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI.**

O.A. NO. 902/2022

In the matter of:

Saurabh Sejwal

Applicant

Versus

Govt. of NCT of Delhi

Respondent

**Subject: - Regarding action taken in terms of above said matter.**

Sir,

It is submitted that the applicant has filed the application with the issues that some people have illegally occupied land belong Delhi Development Authority and are operating dairy farming activities thereon, discharging cattle waste in an unscientific manner causing huge pollution, affecting health of the people residing in the nearby area. Several times complaints were also made to the concerned authorities but no action has been taken. In this regard Hon'ble NGT was satisfied that the matter needs consideration and hence, constituted a committee for properly addressing of the situation.

Further, it was viewed that the encroachment may relate to the local Police and hence, in this regard an Action Taken Report was sought. In view of above said facts it is pertinent to mention here that the local Police has always taken measures to prevent encroachment. On several occasions with the collaboration of MCD and SDM South, encroachment removal programs were conducted. On 21.12.2022 encroachment removal program was conducted with SDM South and all the construction was removed and prohibition of re-encroachment was ensured. In this regard a letter was sent to the MCD vide dispatch No. 06/R/SHO/Saket, dated 02.01.2023. Till now 03 cases U/s 283 IPC have been registered against the encroachers. Staff has also been briefed to strictly prohibit re-encroachment.

In view of above said facts it is most humbly submitted that timely action has been taken in view of illegal encroachments with the collaboration of MCD. Further, all possible steps have been taken to prohibit any kind of re-encroachment. The staff has been strictly briefed to ensure that no such activity takes place. Whenever any agency approaches the local police for carrying out an anti-encroachment drive, necessary assistance is provided by local police.

It is, therefore, most humbly submitted that timely and necessary action has been taken in view of issue of encroachment and same will continue in the future as well. Necessary compliance of order shall be done effectively and in a time bound manner.

Submitted Please.

  
(CHANDAN CHOWDHARY) IPS  
DY. COMMISSIONER OF POLICE  
SOUTH DISTRICT, NEW DELHI

No. 613 NGT Cell/South District, dated New Delhi, the 06/09 /2023.